12.07 hrs.

## PAPERS LAID ON THE TABLE

Industrial Employment (Standing Orders) Central Amendment Rules, Government Resolution Re: appointment of a Central Wage Board; Statement re: ratification of ILA Convention concerning Workmen's Compensation for Occupational Diseases.

The Deputy Minister in the Ministry of Labour and Employment and for Planning (Shri C. R. Pattabhi Raman): I beg to lay on Table a copy of each of the following papers:

- (i) The Industrial Employment
  (Standing Orders) Central
  Amendment Rules, 1964, published in Notification No. GRS
  208 dated the 8th February
  1964, under sub-section (3) of
  section 15 of the Industrial
  Employment (Standing
  Orders) Act, 1946, [Placed in
  Library, see No. LT-2395/64]
- (ii) Government Resolution No. WB-17(2)|63 dated the 25th February 1964 regarding appointment of a Central Wage Board for the non-journalist employees of the newspapers establishments; [Placed in Library, see, No. LT-2431/64]
- (iii) Statement regarding ratification by India of the ILO Convention (No. 42) concerning Workmen's Compensation for Occupational Diseases (Revised, 1934 [Placed in Library, see No. LT-2432/64].

## 12.08 hrs.

## STATEMENT RE: DISTRIBUTION OF STEEL

Mr. Speaker: The Minister of Steel, Mines and Heavy Engineering.

The Minister of Steel, Mines and Heavy Engineering (Shri C. Subramaniam): Mr. Speaker, Sir, I rise . . . Mr. Speaker: Does he desire to read the whole of it?

Shri C. Subramaniam: It is not a short statement. I would rather read it. (Interruptions). I am in the hands of the House.

Mr. Speaker: Yes.

- Shri C. Subramaniam: I rise to present a statement of Government's decision regarding the planning of production and control over pricing and distribution of iron and steel.
- 2. Raj Committec—Terms of Reference.—Members of the House are aware that owing to persistent complaints received from time to time in the past regarding the working of the present system of planning and distribution of steel, the Government of India, in September, 1962 had appointed a Committee popularly known as the Raj Committee under the Chairmanship of Dr. K. N. Raj to examine the entire system.
- 3. Raj Committee—its findings.— The Committee submitted an interim report in January 1963 and its final report in October, 1963. In its appraisal the Committee has pointed out a number of defects in the present system, such as delays and defects in planning of indents. uncertain delivery dates, imprecise definition of priority, ineffective allotment poor execution, long delays in deliveries of steel, black marketing. inability of the small consumer obtain his requirements at controlled prices, and a pricing system which does not take into account the relative costs and demand conditions.
- 4. The principal recommendation of the Committee was that a Joint Plant Committee of the steel plants with the Iron and Steel Controller as the Chairman should be set up with the responsibility of planning production and settling rolling programmes in the light of broad priorities indicated by Government. In order to secure